

3/11/2007

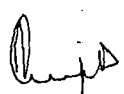
Mr. Mahesh Kumar Counsel to applicant
Mr. Bharat Singh

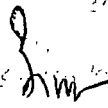
Mr. U.S. Bhargava, Counsel to the respondent
None is present to respondent so.

24/10/07
27/10/07
Mr. U.S. Bhargava

The learned counsel for the applicant states that the payment has already been made to the applicant. ~~and~~ In view of this, we find that there is nothing left to be decided in this application. The application is therefore disposed of as having become infructuous.

The parties are left to bear their own costs.


A. P. NAGRATH
Adm. Member


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 25.1.07
under the supervision of
section officer as per
order dated 10/11/2006

Section officer (Record)

Received on
16/11/07